GOVERNMENT OF INDIA MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 975

ANSWERED ON 08.02.2018

RULES FOR GROUND WATER TAPPING

975. SHRIMATI RAKSHATAI KHADSE

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government is framing any rules and regulations for the drawing of water by the suppliers of RO water who operate without any rules and unnecessarily tap the ground water disturbing its level;
- (b) if so, the details thereof; and
- (c) the remedial steps the Government is taking in this regard to restrict the ground water tapping by means of the bore wells across the country?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) Central Ground Water Authority (CGWA) constituted under Section 3(3) of 'The Environment (Protection) Act, (1986)' for the purpose of regulation and control of ground water development and management in the Country. Under the existing guidelines of Central Ground Water Authority (CGWA), packaged drinking water industries shall not be granted 'No Objection Certificate (NOC)' for ground water withdrawal in 'Over-Exploited' areas. In other areas (Critical, Semi-critical and Safe), withdrawal of ground water is permitted subject to the fulfillment of conditions laid down in the guidelines. In order to further streamline the development and regulation of ground water in the country, CGWA has proposed new draft guidelines which are under circulation for comments. Under these guidelines, it is proposed to levy a water conservation fee for issuance of NOC for ground water abstraction by industrial / infrastructure / mining projects / packaged drinking water plants etc. The amount thus collected shall be used by the respective States / UTs for implementation of ground water recharge / water conservation / quality remediation measures.